

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 172/2021

Poonam Yadav

.....Applicant

Versus

M/s Ecogreen Energy Private Limited & Ors.

.....Respondent(s)

WITH

Original Application No. 109/2022 (IA No 757/2023)

Vivek Kamboj

..... Applicant

Versus

Union of India & Ors.

..... Respondent(s)

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*Madhav*

**Dated: 15.12.2025**

**Madhav Sinhal, Counsel for  
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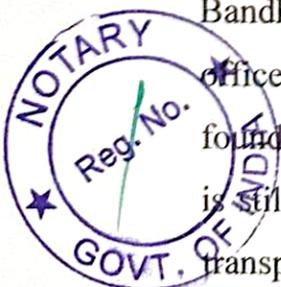
Union of India & Ors.  
..... Respondent(s)

**Report by way of affidavit of the Regional Officer, Haryana State  
Pollution Control Board, Gurugram Region (North) in compliance of  
order dated 18.09.2025 and 27.10.2025**

**MOST RESPECTFULLY SHOWETH:**

I, Akansha Tanwar, Regional Officer, Haryana State Pollution Control Board, Gurugram Region (North) aged about 36 years do hereby solemnly affirm and declare as under:-

1. That in furtherance of report dated 13.08.2025, it is humbly submitted that inspection of Bandhwari landfill site was conducted by a joint Committee of official of HSPCB including officers from Head Office, HSPCB. It was found that Big Leachate pond, which was earlier found fully filled with leachate, has been dewatered and at present approx 30% of the leachate is still in the pond. The committee was informed that the leachate of said pond has been transported through tankers at Sewage Treatment Plant, Behrampur operated by GMDA. However, the committee directed that respondent No. 2, to re-erect/reinstall Disk-Tube Reverse Osmosis (DTROs) of adequate capacity or any other suitable & appropriate latest technology mechanism based on Zero Liquid Discharge technology to treat the leachate generated from the landfill site and shall ensure that leachate is also treated simultaneously with completion of work of remediation of legacy waste. A Show cause notice for levy of Environmental Compensation has been issued vide this office letter No.



HSPCB/GRN/2025/2318 dated 21.11.2025.

2. The MCG has submitted that the leachate generated from the Bandhwari Landfill site is tapped in 4 ponds situated within the Bandhwari landfill site. Thereafter this leachate is being transported regularly through tankers to the STP Behrampur. From January 2025 to 30.11.2025, a total of 48924.66 KL leachate has been transported from Bandhwari landfill site.
3. That Haryana State Pollution Control Board has imposed Environmental Compensation against Municipal Corporation, Gurugram @ 10 Lakh per month since April, 2020 to September, 2025 in compliance of order(s) passed by this Hon'ble Tribunal in OA No. 606/2018 for the non-compliance of Solid Waste Management Rules, 2016 at Landfill site at Bandhwari and Municipal Corporation, Gurugram has deposited Environmental Compensation of Rs. 6.30 Crore (Rs. 2.80 already deposited and Rs. 3.50 Crore deposited vide UTR No. IDIBR52025103148380667 Dated 31.10.2025). Details given as under:-

Month	Amount
April, 2020 to December, 2021	21,00,0000
Jan, 2021 to July 2022	70,00,000
Aug, 2022 to Mar, 2023	80,00,000
April 2023 to July, 2023	40,00,000
Aug 2023 Oct, 2023	30,00,000
Nov, 2023	10,00,000
Dec, 2023	10,00,000
Jan, 2024	10,00,000
Feb, 2024	10,00,000
Mar, 2024	10,00,000
April, 2024	10,00,000
May, 2024	10,00,000
June 2024 to Aug, 2024	30,00,000
Sept 2024 to Oct, 2024	20,00,000
Nov, 2024	10,00,000
Dec, 2024	10,00,000
Jan, 2025	10,00,000
Feb, 2025	10,00,000
March, 2025	10,00,000
April, 2025	10,00,000
May, 2025	10,00,000
June, 2025	10,00,000
July, 2025	10,00,000
August, 2025	10,00,000



September, 2025	10,00,000
<b>Total imposed</b>	<b>6,60,00,000/-</b>
<b>Deposited by MCG</b>	<b>6,30,00,000/-</b>
<b>Balance</b>	<b>30,00,000/-</b>

4. That Haryana State Pollution Control Board has filed prosecution case against Municipal Corporation, Gurugram before Hon'ble District & Session Court vide Case No. COMA/125/2025 under EP Act and Case No. COMA/458/2024 under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 and case is listed for notice to accuse for 10.02.2026 & 11.12.2025 respectively before District & Session Court, Gurugram.
5. That Municipal Corporation, Gurugram (MCG) vide this office letter No. HSPCB/GRN/2025/2083 dated 30.10.2025 & No. HSPCB/GRN/2025/2309 dated 20.11.2025 was asked to submit remedial action plan for legacy waste management & leachate control at the earliest to safeguard public health, environmental quality and the overall civic infrastructure of Gurugram. The MCG vide letter dated 15/12/2025 has submitted its Action Plan with proposed remedial measures, copy of which is annexed as **Annexure-R/1**.

In view of the above stated facts and circumstances mentioned herein above, it is prayed to take on record the present affidavit. It is undertaken to comply with the directions passed by this Hon'ble Tribunal.



**Verification:**

Verified at Gurugram ..... day of December, 2025 that contents of the Para No. 1 to 5 are true and correct to the best of my knowledge as per information derived from the official record. Nothing material has been concealed therein.

  
Deponent

  
Deponent

**ATTESTED**  
  
Advocate & Notary Public  
Distt. Gurugram, Haryana  
15/12/25

**ANNEXURE R-1**

From Commissioner,  
Municipal Corporation,  
Gurugram.

To The Regional Officer,  
Haryana State Pollution Control Board,  
Gurugram.

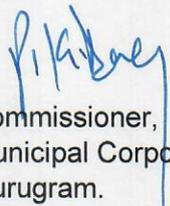
Memo No. MCG/CMC/2025/34021 Dated: 15.12.2025

**Subject:-** OA No. 172/2021 titled as Poonam Yadav V/s M/s Ecogreen Energy Private Limited & Ors. with OA No. 109/2022 (IA No.757/2023) titled as Vivek Kamboj V/s Union of India & Ors.

**Reference** Your good-office Memo No. HSPCB/GRN/2025/2083 dated 30.10.2025 and HSPCB/GRN/2025/2309 dated 20.11.2025.

On the subject cited above, please find enclosed herewith the leachate management plan and remedial action taken w.r.t. Bandhwari Landfill Site.

**Document Attached**  
**As above**

  
Commissioner,  
Municipal Corporation,  
Gurugram.



**Leachate Waste Management Plan  
And  
Remedial Action Taken**

The management of leachate is a comprehensive process which include processing of fresh & legacy waste. The detail of processing of legacy waste, processing of fresh waste and the overall leachate management plan is given below:-

1. The Legacy waste and daily waste piled up at Bandhwari, Gurugram SLF site has been managed by Municipal Corporation, Gurugram with help of Bioremediation & Bio-Mining. The detail of fresh waste, legacy waste and its processing at SLF Bandhwari Site from January, 2023 onwards is given as under: -

**Table-1**

Sr. No	Description	Quantity in Lac MT
1	Total legacy waste assessed in January 2023	30.43
2	Fresh waste received from Jan 2023 to Dec 2023	6.06
3	Fresh waste received from 1 <sup>st</sup> Jan 2024 to 31 <sup>st</sup> December 2024	6.90
4	Fresh waste received from 1 <sup>st</sup> Jan 2025 to 30 <sup>th</sup> November 2025	8.06
<b>Total waste received (A)</b>		<b>51.45</b>
5	Waste Processed from Jan 2023 to Dec 2023	16.50
6	Waste Processed from Jan 2024 to 31 <sup>st</sup> December, 2024	17.46
7	Waste Processed from 1 <sup>st</sup> Jan 2025 to 30 <sup>th</sup> November , 2025	2.32
<b>Total waste processed (B)</b>		<b>36.28</b>
<b>Balance waste to be processed as on 30.11.2025 (A-B = C)</b>		<b>15.16</b>

*RV*



2. The work of processing (Bio-remediation and Bio-mining) of legacy waste at Bandhwari was allotted to two Agencies namely M/s Aadarsh Bharat Enviro Pvt. Ltd. and M/s Greentech Environ Management Pvt. Ltd. in February, 2025 with mobilization period of 21 days and 4 months for operation/processing of 14 lakh MT waste. The stipulated time for completion of work was up to 03.07.2025. However, only approximately 2,31,315 MT (out of 14 Lakh MT) was processed by both the agencies. The details of the allotted work are given as under:-

**Table-2**

<b>Sr. No.</b>	<b>Name of Agency</b>	<b>Date of allotment of work</b>	<b>Scheduled date of completion</b>	<b>Quantum of Legacy allocated for processing</b>	<b>Quantum of Legacy waste processed against the allocated quantity</b>
1	M/s Aadrash Bharat Environ Pvt. Ltd.	22.02.2025	03.07.2025	5.00 Lakh MT	1.57 Lakh MT
2	M/s Greentech Environ Management Pvt. Ltd.	22.02.2025	03.07.2025	5.00 Lakh MT	0.74 Lakh MT
3	M/s Greentech Environ Management Pvt. Ltd.	22.02.2025	03.07.2025	4.00 Lakh MT	

The progress was significantly below expected benchmarks, and despite repeated notices, both failed to mobilize sufficient resources and complete the work within



stipulated time period. The cumulative progress was far short of contractual expectations.

4. As the progress was below the expected benchmarks and therefore, as per RFP {*In case of delay in completion of the contract, liquidated damages (0.5%) half percent of the contract value per week of delay subject to a maximum of ten percent of contract value should be levied on the contractor*} Municipal Corporation, Gurugram imposed maximum penalties up to the extent of 10 % of total contract agreement amounting to Rs. 9,01,50,000/- on the both Agencies.

Thus, penalty of Rs. 9,01,50,000/- was imposed on account of delay in completion of work. The Details are as under: -

**Table-3**

<b>Sr. No.</b>	<b>Name of Agency</b>	<b>Quantum of Legacy allocated for processing</b>	<b>Quantum of Legacy waste processed against the allocated quantity</b>	<b>Penalties Imposed</b>
1	M/s Aadrash Bharat Environ Pvt. Ltd.	5.00 Lakh MT	1.57 Lakh MT	3,21,00,000.00
2	M/s Greentech Environ Management Pvt. Ltd.	5.00 Lakh MT	0.74 Lakh MT	3,22,50,000.00



3	M/s Greentech Environ Management Pvt. Ltd.	4.00 Lakh MT		2,58,00,000.00
<b>Total</b>		<b>14.00 Lakh MT</b>	<b>02.31 Lakh MT</b>	<b>9,01,50,000.00</b>

5. Keeping in the view the dismal performance of the Agencies, Municipal Corporation has terminated the agreement of both agencies i.e. M/s Aadarsh Bharat Enviro Pvt. Ltd. and M/s Greentech Environ Management Pvt. Ltd. vide memo no. EE-SBM/MCG/2025/17359 & EE-SBM/MCG/2025/17357 dated 14.07.2025.
6. Thereafter, Municipal Corporation, Gurugram sent the proposal to the Director Urban Local Bodies, Haryana for according fresh administrative approval and invitation of fresh tenders for treatment of remaining legacy waste i.e. 14 Lakh MT. The administrative approval to the tune of 89.88 Cr. was accorded by the Government on 27.08.2025.
7. Thereafter, Municipal Corporation Gurugram initiated the tendering process of treatment of legacy waste and 3 nos. of tenders were invited on 09.09.2025 for 15 lakh MT (5 lakh MT each) with closing date 30.09.2025 but only one bid was received in only one tender and no bid was received in remaining two tenders.

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Thereafter, 2 nos. of tenders for treatment of waste were again re-invited with 7.5 Lakh MT quantity in each tender on 16.10.2025 with opening date on 07.11.2025 and project completion timelines of 12 months. On 07.11.2025, tenders were opened and only single bid was received in each tender. Consequently, tenders were again re-invited on 08.11.2025 and same were opened on 02.12.2025. The financial bids were opened on 05.12.2025 and on same day, case for approval of rates from High Power Works Committee (HPWC) headed by Hon'ble Chief Minister, Haryana was sent to Directorate, Urban Local Bodies, Panchkula. The case was taken up by the HPWC in its meeting dated 09.12.2025 and the work of Bioremediation of legacy waste at Bandhwari has been approved by Committee. The LOI will be issued shortly after receiving of communication from DULB. The work will commence tentatively in the 1<sup>st</sup> week of March, 2026. The details and summary of the tenders invited by the MCG are as under: -

**Table-4**

Sr. No.	Particular	Detail
1	Submission of Fresh Admin Approval for amounting Rs. 89.88 Cr.	01.08.2025
2	Admin Approval Granted by DULB	27.08.2025
3	3 Separate Tender Called for quantity of 5 MT Each (Total Quantity 15 Lakh MT)	06.09.2025
4	Date of opening of bids	30.09.2025
5	Bid Received	No bids received in 2 Tenders and only single bid received in 1 tender

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- Thereafter, tenders were re-invited for the 2<sup>nd</sup> time on 16.10.2025. The details are as under: -

Sr. No.	Particular	Date
1	Tender re-invited for 7.5 Lakh MT Each (Total Quantity 15 Lakh MT)	16.10.2025
2	Date of opening of bids	07.11.2025
3	Bid Received	Single Bid received in both tenders

- Thereafter, tenders were again re-invited for 3<sup>rd</sup> time on 08.11.2025. The details and Action Plan is as under:-

Action Plan for Legacy Waste		
Sr. No.	Particular	Date
1	Tenders Recalled 3 <sup>rd</sup> Time	08.11.2025
2	Openings of Bids	02.12.2025 Bids opened: 3 bids have been received in 1 tender, and 2 bids have been received in 2 <sup>nd</sup> tender. The bids have been opened and the case for approval of rates was sent to DULB on 05.12.2025.
3	Technical Evaluation	05.12.2025
5	Proposal sent to Head quarters	05.12.2025
6	Expected Approval From HQ	20.12.2025
7	LOI Issue	25.12.2025
8	Deposit of Bank Guarantee	05.01.2026
9	Signing of Agreement	10.01.2026
10	Work Start	10.03.2026
11	Completion	March-2027

*RL*



The above timelines are as per Model RFP circulated and approved by Department of Urban Local Bodies, Haryana but MCG will make efforts to get the work started in the month of February, 2026 by expediting the process.

### **Door to Door Collection**

8. Municipal Corporation Gurugram engaged four Agencies for door to door collection short terms i.e.

- 1.M/s YLV Associates for Zone-I
- 2.M/s R.S. Enterprises for Zone- II
- 3.M/s KS Multifacility Services Zone-III
- 4.M/s Army Decorators for Zone-IV

It is pertinent to highlight that the above agencies are only collecting door to door MSW and transported to the designated secondary collection points. Existing work of Door to Door collection of MSW has scheduled to conclude on 08.01.2026 and a new tender of Door to Door collection of MSW has been live on portal for gap arrangement. Further, it is submitted that RFP of Long term (05 Year) door to door collection has been circulated by W/DULB vide memo no. DULB/SNT/2025/1874 on dated 05.12.2025 and estimate for the same is under preparation.

### **Status of Fresh Waste Management**

9. At present fresh waste of Municipal Corporation, Gurugram and Municipal Corporation, Faridabad is being received at Bandhwari Landfill Site. MCG has

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requested to Commissioner of Municipal Corporation, Faridabad to stop the dumping of waste at Bandhwari Landfill Site by 23.10.2025 vide letter no. MCG/CMC/2025/24141 dated 16.09.2025 in order to further reduce the incoming of fresh waste at Bandhwari Landfill Site. The authorities assured that the requisite action will be taken very soon.

10. Besides above, for processing of fresh MSW (for a period of 10 years) at Bandhwari Landfill Site Municipal Corporation, Gurugram sought an administrative approval and sent the estimate amounting to Rs. 171.71 Cr. to DULB vide letter no. MCG/EE-SBM/2025/12078 dated 16.05.2025. The administrative approval to the tune of Rs. 27.22 cr. has been received from DULB with a processing period of three years. The tender for processing of fresh MSW has also been invited. The timelines for the same are given as under:-

**Table-5**

<b>Sr. No.</b>	<b>Particular</b>	<b>Date</b>
1	Date of publishing of tender	15.12.2025
2	Date of closing of tender	06.01.2026
3	Date of opening of tender	07.01.2026
4	Time of technical evaluation	Upto 17.01.2026
5	Opening of financial bid	Upto 20.01.2026
6	Approval of rates from Competent Authority	Upto 20.02.2026



7	Allotment of tender	Upto 28.02.2026
8	Issuance of LoI	Upto 05.03.2026
9	Signing of contract agreement	Upto 20.03.2026
10	Commercial operation date	Upto 20.07.2026

The above timelines are as per Model RFP circulated and approved by Department of Urban Local Bodies, Haryana but MCG will make efforts to get the work started from first week of May, 2026 by expediting the process.

11. It is pertinent to mention here that there is no alternate site with MCG for management of fresh waste other than Bandhwari Landfill Site. Therefore, Municipal Corporation, Gurugram has invited the tender for creation of space to manage/receive the fresh waste by shifting of already dumped legacy waste on the same site i.e. Bandhwari Landfill Site. This pocket of land will be utilized for processing of fresh MSW after onboarding of Agency for processing of fresh waste. As per the contour survey a patch of approximately 05 acres has been identified which can be utilized for the above said purpose. Municipal Corporation, Gurugram has allotted the tender to the Agency for shifting of approximately 1.70 lakh MT of waste. The work is in progress and till date approximately 1 lakh MT waste has been shifted within the landfill site and 2.5-acre land has been vacated. The work will be completed by 15<sup>th</sup> of January, 2026.



In this way, there will be two separate patches of land separated by a GI sheet for managing and processing of legacy and fresh waste separately.

### **Status of Leachate Management**

12. It is submitted that approximately 200 KLD leachate is generated at Bandhwari Landfill Site which increases during rainy season, depending upon the quantum of rainfall, moisture content and meteorological conditions. At Bandhwari Landfill Site presently, there is no working LTP/DTRO for treatment of leachate generated from the waste. To cater the leachate, 04 leachate collection ponds have been created with a total storage capacity of these ponds is approximately 20,000 KL. The leachate is being channelized by way of excavated drains within the heaps of waste and the same is being tapped and stored in these ponds. The ponds are lined with HDEP liners. The leachate is being transported from these ponds to the nearest STP of Behrampur through tankers. From January, 2025 to 30<sup>th</sup> November, 2025 a total of 48924.66 KL leachate has been transported from Bandhwari Landfill Site.
13. As the temperature during summer increases the risk of fire, therefore, in order to maintain the temperature, the leachate generated at site is sprinkled on the waste through tankers/pipelines. Thus, in this way, the risk of fire decreases and the leachate generated is also utilized.

*hm*



14. During heavy and prolonged rains, the surface run off rain water from the landfill site (back side) drains into the low-lying area of forest land behind the landfill site. In this regard, the Agency which has been awarded tender for processing of legacy waste will be directed to process the waste starting from this side (forest/pond) and to create a buffer zone of about 1 to 2 acres along the forest area. In this buffer zone, new big size drains will be excavated within the landfill site area which will restrict the overflow of surface run off rain water as well as leachate and the same will be channelized to the ponds existing within the landfill site. Thereafter, the leachate will be lifted through tankers. So far as, garland drains are concerned, these are being excavated time to time but due to huge quantity of waste accumulated at the site, sometimes these gets filled by the waste but are being regularly cleaned up time and again.
15. The work of bio-remediation of legacy waste will start tentatively by March, 2026 and approximately 15 lakh MT legacy waste will be processed upto March, 2027. This will substantially reduce the leachate generation. Moreover, the slope & catchment area will also get reduced with the reduction in height of heaps and consequently, the surface run off rain water will also reduce.
16. The fresh waste of MCG and MCF is also received at this site which is not processed at present. The fresh waste generate more leachate due to higher

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moisture contents. In order to reduce the amount of leachate, MCG has floated the tender for processing of fresh waste. The actual processing of fresh waste is likely to be started from the month of July, 2026 as explained in table-5. After start of processing, a significant amount of leachate generation will get reduced.

17. Municipal Corporation, Gurugram has hired a consultant to prepare a consolidated Detailed Project Report (DPR) which also include various provisions to control the leachate run off to forest area. Municipal Corporation, Gurugram has engaged a consultant for preparation of DPR. The main components in this DPR for control of leachate including designing of leachate treatment plant with a capacity of 300 KLD, construction of RCC boundary wall along the landfill/forest area to prevent the seepage of leachate, sedimentation & screening tanks to store the leachate, pump rooms, internal roads, internal drainage etc. DPR amounting to Rs. 25 cr. has been prepared and submitted to DULB for approval.
18. During the recent rains in the month of July, August and September, 2025, sludge from the rainwater mixed with leachate got drained out on Gurugram-Faridabad Road. In order to prevent occurrence of such incidents again, MCG has installed view cutters along the roads and a green belt has been developed along this road to avoid spillage of any kind of sludge/leachate outside the landfill area. Moreover, MCG has planned to excavate a kaccha drain along the roadside within

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the landfill site and this drain will be connected to the pond to avoid any spillage on Gurugram-Faridabad Road.

19. In the same rainy season of July, August and September, 2025, some quantity of the rainwater mixed with leachate got drained into the low-lying area in the form of natural cavity surrounded by hillocks and vegetations (back side of landfill site). As this area is surrounded three sides from the hillocks and from one side from the landfill site and therefore, during rainy season water mixed with some quantity of leachate got collected in it. Municipal Corporation, Gurugram by installing dedicated pump-sets dewatered it from a height of about 8 feet to 3 feet. The remaining liquid will be dewatered in the next one month. In this regard, it is pertinent to mention here that the water from this cavity is not spilling to nearby forest area. Therefore, it is not polluting the surrounding area.
20. During this rainy season, some complaints were received that surface run off water from the site got leaked into a natural creak starting from the right side of the site (Gurugram) and ending at Bandhwari Village. The water got accumulated near the farmhouses situated at Bandhwari Village. In this regard, it is submitted that the water accumulated in the end of this creak i.e. near to farmhouses has been pumped out through tankers.

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21. So far as, leachate flowing from Bandhwari Landfill Site is getting accumulated in the agricultural fields of villagers and affecting its fertility is concerned, it is submitted that there is no habitation near the site and the site is surrounded by forest from all sides. The people habitation and their agriculture land is far away from the landfill site. No leachate overflow has been observed in the agriculture fields of the villagers. In the recent rains held during the month of July, August and September, 2025, some run off water flows through the natural creaks upto a farm house located in Bandhwari village which was also pumped out as explained in the previous para. It is also pertinent to mention here that it is a very deep creak and water keeps accumulating in the creak itself from its own catchment area and never seepages into the agricultural fields which are on a higher altitude in comparison to the surface of creak. A strict vigil is being maintained to avoid leachate overflow from this site except of isolated instances of overflow during heavy prolonged rains.
22. Further, it is submitted that Municipal Corporation installed view cutters to prevent the leachate on road in rainy session (Photographs Enclosed as Annexure R-2). The Green belt in the front of plant has also been developed.

Date: 15.12.2025  
Place: Gurugram

  
Commissioner  
Municipal Corporation,  
Gurugram